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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:  
AT HYDERABAD.

O.A.NO. 665/95

DATE OF JUDGMENT: 5.6.95

BETWEEN:

J.C.SINGARAIH

APPLICANT

AND

Union of India represented by

1. The Chief Postmaster General,  
Andhra Pradesh Circle,  
Hyderabad.
2. The Director of Postal Services,  
Office of the Postmaster General,  
Kurnool.
3. The Superintendent,  
RMS 'AG' Division,  
Guntakal.

RESPONDENT

COUNSEL FOR THE APPLICANT: KSRRANJANEYULU

COUNSEL FOR THE RESPONDENTS: SHRI N.V.RAMANA,  
S.K./Addl.CGSC

CORAM:

HON'BLE SHRI JUSTICE V.NEELADRI RAO, VICE CHAIRMAN  
HON'BLE SHRI C.A. B. GORTHI, MPMER (ADMN.)

CONTD....

Copy to:-

1. The Chief Postmaster General,  
Union of India, Andhra Pradesh,Circle,  
Hyderabad.
2. The Director of Postal Services,  
Office of the Postmaster General,  
Kurnool.
3. The Superintendent, RMS 'AG',  
Division, Guntakal.
4. One copy Mr.K.S.R.Anjaneyulu,Advocate,CAT,Hyd.
5. One copy to Shri N.V.Ramana, Addl.CGSC.CAT.Hyd.
6. One copy to Library,CAT,Hyd.
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O.A.NO.665/95.

JUDGMENT

Dt: 5.6.95

(AS PER HON'BLE SHRI JUSTICE V.NEELADRI RAO, VICE CHAIRMAN)

Heard Shri KSR Anjeneyulu, learned counsel for the applicant and Shri N.V.Ramana, learned standing counsel for the respondents.

2. The relief sought in this OA is to give a direction to R-I to consider the case of the applicant for promotion to HSG Gr.I from the date his junior was promoted.

3. It is stated for the applicant that he already submitted representation dated 15.4.1995 (vide Annexure-III to the OA) to R-I. In the circumstances, this OA is disposed of by giving a direction to R-I to dispose of the said representation of the applicant by 31.7.1995. If any promotion to the post of HSG Gr.I is going to be given to any one else before 31.7.1995, the same is subject to the result of the said representation. It is needless to say that in case the order to be passed on the above ~~px~~ representation of the applicant is going to be adverse, there is no bar for him to move this Tribunal under Section 19 of the Administrative Tribunals Act for the relief claimed in this OA.

4. The OA is ordered accordingly at the admission stage. No costs./

*A.B.GORTHI*  
(A.B.GORTHI)  
MEMBER (ADMN.)

Dated: 5th June, 1995.  
Open court dictation.

vsn

*V.Neeladri Rao*  
(V.NEELADRI RAO)  
VICE CHAIRMAN

*Anubha*  
Dy. Registrar (Judl)

TH  
COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD.

THE HON'BLE MR. JUSTICE V. NEELADRI RAO  
VICE CHAIRMAN

A N D

THE HON'BLE MR. R. RANGARAJAN (ADMN)

DATED 5-6-95 1995.

ORDER/JUDGMENT:

M.A./P.A./C.A. No.

OA. No.

in

665/95

TA. No.

(W.P.)

Admitted and Interim directions  
issued.

Allowed.

Disposed of with directions. *At the Adminis*

*Page*

Dismissed.

Dismissed as withdrawn

Dismissed for default

*along with OA*

Ordered/Rejected.

*Copy.*

No order as to costs.

*No Spare copy*

